

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 209
IB-379/ND/2023
IA-2284/2024

IN THE MATTER OF:
Bank of Maharashtra

... **Applicant/Petitioner**

Versus

Sunil Rathi

... **Respondent**

Under Section: 95(1) of IBC, 2016

Order delivered on 10.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Adv. Sohaib Khan

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2284/2024: The present application has been preferred under Regulation 22 of IBBI (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors), Rules 2016.

Let the notice be issued to the Respondent/Personal Guarantor returnable on 25.09.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.

List on 25.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)